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श्री शिव चन्द्र झा (बिहार) मुझे भी सबिमिशन करना है। ग्राप ने एलान किया है कि कालिंग ग्रटेंशन का नोटिस एक सप्ताह तक रखा जायेगा भौर उसके बाद वह लेप्स कर जायेगा, फिर दूसरे सप्ताह में देना हो तो दें, पहले का दिया हुआ। खत्म हो जायेगा। मै कहूगा कि ग्राप का जो पुराना नियम था कि ग्राप विचार करते है और फैसला नही होता तो भी बह म्रापके यहा रखा रहता है ऋौर बाद में म्राप ने कैसला किया तो पुराने को भी उसके साथ जोड़ देते हैं। मैं चाहूंगाँ कि वही पढ़ित रहे, वही तरीका रहे। अगर आपने नया तरीका रखा तो यह होगा कि एक सप्ताह मे भ्राप ने रिजेक्ट कर दिया, फिर दूसरे सप्ताह में वह बात आयी, भाप ने परिस्थिति देखी कि यह मानने लायक है, लेकिन जिसने पहले दिया उसका मौका तो बरम हो जाता है। तो मेरा स्राप से यही कहना है कि पुराना तरीका चलने दे।

## PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Finance (Department of Revenue) and related papers.
- II. Compulsory Deposit (Income Tax Papers) (Amendment Scheme, 1979.
- III. Central Excise (10th Amendment) Rules, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, on oe-half of Shri Satish Agarwal, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—
  - (i) G.S.R. No. 270(E), dated the 27th April, 1979.
  - (ii) G.S.R. Nos. 293(E) to 302(E), dated the 10th May, 1979. [Placed in Library. See No. LT-4548/79 for (i) and (ii)].
  - (iii) G.S.R. No. 669, dated the 12th May, 1979. [Placed in Library. See No. LT-4525/79].

- (iv) G.S.R. No. 313(E), dated the 16th May, 1979. [Placed in Library. See No. LT-4548/79].
- II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 286(E), dated the 5th May, 1979, publishing the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1979, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-4523/79].

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 666, dated the 5th May, 1979, publishing the Central Excise (10th Amendment) Rules, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4524/79].

IV. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 303(E) to 310(E), dated the 10th May, 1979, alongwith the Explanatory Memoranda thereon. [Placed in Library. See No. LT-4526/79].

Statement<sub>S</sub> showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.

DR. RAM KRIPAL SINHA: Sir, I also beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XVII-Ninety-fourth Session, 1976.
- (ii) Statement No. XIV-Hundredfirst Session, 1977.
- (iii) Statement No. XII-Hundredeighth Session, 1979.